

(17)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

CP-383/2002 in  
OA-1842/2001

New Delhi this the 9th day of December, 2002

Hon'ble Sh. S.A.T. Rizvi, Member(A)  
Hon'ble Sh. Shanker Raju, Member(J)

Shri Om Prakash,  
Ex-Const. No. 1018-C,  
S/o Sh. Mohkam Singh,  
R/o H.No. A-1/1/23,  
Amar Colony, East Gokalpur,  
Delhi. .... Petitioner

(through Dr. M.P. Raju, Advocate)

Versus

1. Sh. Radhey Shyam Gupta,  
Commissioner of Police,  
Police Headquarters,  
MSO Building,  
I.P. Estate,  
New Delhi-2.
2. Sh. Ajay Chadha,  
Addl. Commissioner of Police,  
Northern Range, Police Hqrs.,  
MSO Building, I.P. Estate,  
New Delhi-2.
3. Sh. Rajesh Khurana,  
Addl. Dy. Commissioner of Police  
Central District,  
Police Hqrs., MSO Building,  
I.P. Estate, New Delhi-2. .... Respondents

(through Sh. Ajay Gupta, Advocate)

ORDER (ORAL)  
Hon'ble Sh. S.A.T. Rizvi, Member(A)

In view of the compliance made by the respondents by passing orders dated 29.11.2002, copy of ~~which~~ has been supplied to us during the course of hearing and has been taken on record, the present CP does not survive. Therefore, the same is ~~discharged~~ dismissed. Notices issued are discharged.

*S. Raju*  
(Shanker Raju)  
Member(J)

*S.A.T. Rizvi*  
(S.A.T Rizvi)  
Member(A)